

## EMPOWERMENT

**(2024-25)**

**(EIGHTEENTH LOK SABHA)**

## MINISTRY OF MINORITY AFFAIRS

**Action taken by the Government on the Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs**

**LOK SABHA SECRETARIAT**

## NEW DELHI

## August, 2025/ Shravana, 1947 (Saka)

**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**  
**(2024-25)**  
**(EIGHTEENTH LOK SABHA)**

**Action taken by the Government on the Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs**

**Laid in Rajya Sabha on 11.8.2025**



**August, 2025/ Shravana, 1947 (Saka)**

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL  
JUSTICE AND EMPOWERMENT (2024-25)**

**SHRI P.C. MOHAN - CHAIRPERSON**

**MEMBERS**

**Lok Sabha**

2. Shri E. T. Mohammed Basheer
3. Shri Bhaskar Murlidhar Bhagare
4. Smt. Vijaylakshmi Devi
5. Shri Chhatrapal Singh Gangwar
6. Km.Priyanka Satish Jarkiholi
7. Shri Ramesh Chandappa Jigajinagi
8. Shri Chintamani Maharaj
9. Shri Murari Lal Meena
10. Smt. Bag Mitali
11. Shri Bhojraj Nag
12. Shri Godam Nagesh
13. Shri Gajendra Singh Patel
14. Shri Rajkumar Roat
15. Shri Matheswaran V. S.
16. Adv. Priya Saroj
17. Shri Sasikanth Senthil
18. Shri Anoop Pradhan Valmiki
19. Shri Mansukhbhai Dhanjibhai Vasava
20. Dr. Lata Wankhede
21. Shri Surendra Prasad Yadav

**Rajya Sabha**

22. Smt. Sumitra Balmik
23. Smt. Geeta alias Chandraprabha
24. Shri Narayana Koragappa
25. Smt. Phulo Devi Netam
26. Shri Ramji
27. Shri Rameswar Teli
28. Smt. Mamata Thakur
29. Smt. P. T. Usha
30. Shri Abdul Wahab
31. Shri Niranjana Bishi

**LOK SABHA SECRETARIAT**

- |    |                       |   |                  |
|----|-----------------------|---|------------------|
| 1. | Smt. Mamta Kemwal     | - | Joint Secretary  |
| 2. | Shri Krishendra Kumar | - | Deputy Secretary |

## **INTRODUCTION**

I, the Chairperson, Standing Committee on Social Justice and Empowerment (2024-25) having been authorized by the Committee to submit the Report on their behalf, do present this Eleventh Report on the Action taken by the Government on the Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs.

2. The Fourth Report was presented to Lok Sabha and laid in Rajya Sabha on 18.12.2024. The Ministry of Minority Affairs have furnished their replies indicating action taken on the recommendations contained in that Report on 19.03.2025. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 06.08.2025.

3. An analysis of the Action taken by the Government on the Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs is given in Appendix.

4. For facility of reference observations/ recommendations/ comments of the Committee have been printed in bold in the body of the Report.

**NEW DELHI;**  
**06<sup>th</sup> August, 2025**  
**15 Shravana, 1947 (Saka)**

**P.C. MOHAN**  
**Chairperson,**  
**Standing Committee on Social**  
**Justice and Empowerment**

## **CHAPTER - I**

### **REPORT**

The Report deals with the action taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs.

1.2. The Fourth Report was presented to Lok Sabha and laid in Rajya Sabha on 18.12.2024. It contained 8 observations/recommendations. Action Taken Replies of Government in respect of all the observations/recommendations have been examined and are categorized as under:-

- (i) Observations/Recommendations which have **(Total: 04, Chapter: II)** been accepted by the Government: -

**Rec. Para No. 2.9, 4.13, 4.14 & 5.8.**

- (ii) Observations/Recommendations which the **(Total: 00, Chapter: III)** Committee do not desire to pursue in view of the Government's reply: -

**Rec. Para No. NIL**

- (iii) Observations/Recommendations in respect of **(Total: 03, Chapter: IV)** which replies of the Government have not been accepted by the Committee and which require reiteration: -

**Rec. Para No. 2.8, 3.16 & 5.9**

- (iv) Observations/Recommendations in respect of **(Total: 01, Chapter: V)** which replies of the Government are interim in nature: -

**Rec. Para No.2.10**

**1.3. The Committee desire that action taken notes on the recommendations contained in Chapter-I of this Report may be furnished to them at the earliest and in any case not later than three months of the presentation of this Report.**

1.4. The Committee will now deal with the replies received from the Government which need reiteration or merit comments.

### **Recommendation (Para No.2.8)**

1.5. The Committee, in their original Report, had recommended as follows:-

"The Committee note that the delay in adoption of procedural changes introduced by the Ministry of Finance such as SNA system, PFMS by the State/UT Governments resulted in under-utilisation of Budgetary/ Revised Estimates in 2023-24 and 2024-25. The Committee firmly believe that with these procedural changes the financial resources of the Government of India will not get stuck up in the State treasury and can be fruitfully utilised by the Ministry of Minority Affairs on other welfare measures. Since the State/UT Governments have streamlined the system by adopting the procedural changes, the Committee expect that the Ministry of Minority Affairs would be able to spend their budgetary allocation for 2024-25 on the various schemes for the welfare of minority communities. The Committee are, however, apprehensive as they feel that the actual expenditure in 2024-25 may again be less than the Budgetary Estimates as the approval of several Schemes of Ministry of Minority Affairs is at various stages. The Committee, therefore desire that the approval of the Schemes of the Ministry of Minority Affairs should be expedited so that Schemes such as Scholarship Schemes and PM-VIKAS are implemented without any delay, thus avoiding under-utilisation of Budgetary Estimates. In view of the above, the Committee, recommend that the necessary mechanism may be evolved so that the Schemes requiring approval is timely obtained so that the benefit of the Schemes reaches the deprived sections of the Minority Communities."

1.6. The Ministry of Minority Affairs, in their Action Taken Reply, have submitted as under:-

"The Observations of Hon'ble Committee have been noted for compliance.

PMJVK:

The Ministry has taken pro-active steps to utilise BE allocations in respect of PMJVK Scheme. The expenditure till 31.01.2025 under the scheme is ₹641.41 crore against the RE of ₹908.90 crore. Furthermore, additional amount of ₹100 crore have been requested for in the 2<sup>nd</sup> batch of supplementary for F.Y. 2024-25 and it is assured that the fund will be utilised fully.

Scholarship:

Ministry implements three scholarship schemes viz. Pre-Matric, Post Matric and Merit-cum-Means for the educational empowerment of 6 centrally notified minority communities. Under these schemes, the scholarship amount is disbursed to the beneficiaries through Direct Benefits Transfer Mode under



Aadhar Mode Biometric System while the administrative expenses release to States/UTs on reimbursement basis. Hence the SNA system is not applicable in case of 3 scholarship schemes for minorities.

As these schemes are yet to be approved for implementation beyond 2021-22 neither any target fixed nor scheme could be implemented from 2022-23 onwards. This Ministry endeavours to get these schemes approved for implementation beyond 2021-22 after harmonization with similar schemes of other Central Ministries, with approval of the Competent Authority in the Government at the earliest.

PM VIKAS:

Ministry has expedited the roll out of PM VIKAS scheme. Approval of the competent authority has already been obtained on the scheme of the guidelines of the PM VIKAS Scheme. The Ministry has started the receiving proposals from the eligible organisation under the scheme. Meeting of Screening Committee was held on 12<sup>th</sup> February, 2025 to examine and discuss the proposals. The meeting of the Empowered Committee under the Chairmanship of Secretary MoMA was held on 10<sup>th</sup> March, 2025. On ground project implementation is expected to start in April, 2025."

**1.7. The Committee in their original Report had noted the under-utilization of Budgetary allocation of the Ministry of Minority Affairs in 2023-24 and 2024-25 due to various reasons such as delay in adoption of procedural changes introduced by the Ministry of Finance for implementation of various schemes and pending approvals for continuation of three Scholarship Schemes namely Pre-Matric, Post-Matric and Merit-cum-Means beyond 2021-22 because of the ongoing process of harmonization of these schemes with similar schemes of other Ministries/Departments. The Committee had accordingly inter-alia desired that the approval of these schemes should be expedited without any delay to avoid under-utilization of Budgetary allocation. On scrutiny of the Action Taken Replies of the Ministry of Minority Affairs, the Committee find that the process of harmonization of scholarship schemes with similar schemes of other Central Ministries is still not complete. As these Schemes are in abeyance since 2022-23, the Committee strongly believe that the education of the students must have suffered due to non-availability of financial assistance to them from these Schemes. It is the strong desire of the**

**Committee that the students should not be made to suffer for no fault and necessary efforts should be made by the Ministry of Minority Affairs. Since these scholarship schemes are crucial for educational upliftment of economically weaker sections of Minority communities, the Committee recommend that concrete steps need to be taken to complete the process of the harmonization in a time bound manner so that the students can avail the benefits of the schemes as being availed by the students of the similar Schemes of other Central Ministries.**

### **Recommendation (Para No.3.16)**

1.8. The Committee, in their original Report, had recommended as follows:-

“The Committee find that the Ministry of Minority Affairs implements Pre-Matric Scholarship Scheme, Post-Matric Scholarship Scheme, Merit cum means based scholarship, Maulana Azad National Fellowship and Padho Pradesh Scheme for the educational empowerment of minority communities. The Committee, however, find that the Maulana Azad National Fellowship and Padho Pradesh Scheme have been discontinued with effect from 2022-23 and the remaining educational empowerment Schemes viz. Pre-Matric Scholarship Scheme, Post-Matric Scholarship Scheme are pending for approval since 2021-22. The Committee are of the view that education of the students belonging to minority communities should not be made to suffer for the administrative delays and necessary measures should be taken to ensure that there is no interruption in implementation of the Schemes. Since, the process of harmonisation of Scholarship Schemes of all the Ministries/ Departments is in progress, the Committee desire this exercise should be expedited. The Committee are aware that several other educational empowerment Schemes such as National Fellowship, National Overseas Scholarship, Free Coaching, Residential education, etc. are being implemented for the educational empowerment of various marginalised sections of the society by various Ministries/Departments. The Committee would, therefore, like the Ministry of Minority Affairs to examine the need of implementing other educational empowering schemes for the poor students of minority communities so that they may also avail the best of education and contribute in the growth of the nation. The Committee would also like to recommend that the Scholarship Schemes pending for approval should be approved without further delay.”

1.9. The Ministry of Minority Affairs, in their Action Taken Reply, have submitted as under:-

“Ministry implements three scholarship schemes viz. Pre-Matric, Post Matric and Merit-c-m-Means for the educational empowerment of 6 centrally notified minority communities. As these schemes are yet to be approved for implementation beyond 2021-22 neither any target fixed nor scheme could be implemented from 2022-23 onwards. This Ministry endeavours to get these schemes approved for implementation beyond 2021-22 after harmonization with similar schemes of other Central Ministries, with approval of the Competent Authority in the Government at the earliest.”

**1.10. The Committee in their Original Report found that several schemes such as National Fellowship, National Overseas Scholarship, Free Coaching, Residential Education, etc. are being implemented without any interruption in other Central Ministries/Departments such as Department of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities and Ministry of Tribal Affairs. However, these schemes have been discontinued by Minority Affairs. In the absence of these schemes, the Ministry of Minority Affairs is depriving needy and deserving students of Minority communities from pursuing higher education. The Committee had accordingly recommended to reconsider the decision to discontinue the above-mentioned educational schemes for minority communities. The Committee, however, find from the Action Taken Replies of the Ministry of Minority Affairs that no action has been taken by the Ministry in this regard. The Committee firmly believe that deprived sections of the society from across the communities deserve to pursue higher education, hence, members of the Minority Community should avail same benefits as being provided to other marginalised sections of the society by the other Central Ministry/Departments. The Committee reiterate their earlier recommendation and desire that the Ministry of Minority Affairs should take affirmative action in this regard.**

### **Recommendation (Para No.5.9)**

1.11. The Committee, in their original Report, had recommended as follows:-

"The Committee note that the Pradhan Mantri Virasat ka Samvardhan (PM VIKAS) Scheme created by merging various Schemes *i.e.*, Seekho aur Kamao, USTTAD, Hamari Dharohar, Nai Roshni and Nai Manzil was allocated ₹540.00 crore in 2023-24. The Committee also note that under PM VIKAS Committed Liabilities head, Actual Expenditure was ₹209.42 crore out of Revised Estimates of ₹215.98 crore in 2023-24. The Committee further note that under PM VIKAS Scheme head, for the year 2023-24 the Revised Expenditure was ₹109.88 crore and no expenditure could be made as the scheme did not initiate. Since the Scheme is approved till 2025-26, the Committee believe that the Ministry of Minority affairs will make efforts to ensure that the benefits reaped from the erstwhile Schemes by the poor section of the minority communities would continue. The Committee recommend that the Department should take steps to remove all the hurdles in implementation of the Scheme so that BE for the year 2024-25 would be utilized fully. The committee would like to be informed in this regard."

1.12. The Ministry of Minority Affairs, in their Action Taken Reply, have submitted as under:-

"The observation of the Hon'ble Committee have been noted for compliance."

**1.13. In their original Report, the Committee noted that the several schemes such as Seekho aur Kamao, USTTAD, Hamari Dharohar, Nai Roshni, and Nai Manzil have been merged into a single scheme *i.e.*, Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) but no expenditure was incurred under the Scheme in the year 2023-24. The Committee had, accordingly, recommended the Ministry of Minority Affairs to take steps to remove all the hurdles in implementation of the Scheme so that BE for the year 2024-25 is fully utilized as the 15<sup>th</sup> Finance Commission cycle will come to an end by 2025-26. The Committee are not satisfied with the routine reply of the Ministry that they have noted the observations of the Committee for compliance. The Committee expected a more comprehensive reply, clearly outlining the concrete steps taken to ensure full utilization of Budget allocation in 2024-25 under the scheme. Hence, the Committee desire that**

**the Ministry should make sincere efforts to address the issues hindering expenditure and ensure timely approval of viable projects/proposals under all the four components of PM-VIDAS Scheme so that the allocated funds are fully utilized. The Committee would like the Ministry to apprise them about the steps taken in this regard at Final Action Taken stage.**

## **CHAPTER-II**

### **OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT**

#### **Recommendation (Para No. 2.9)**

The Committee note that ₹2,064.95 crore were surrendered by the Ministry of Minority Affairs out of Budgetary Allocation of ₹3,094.60 crore in 2023-24. The Committee find that the major reasons for surrendering of funds are revalidation of applications under Pre-Matric, Post-Matric and Merit cum means Scholarship Schemes, discontinuation of some Schemes, less / non-receipt of proposals from State/ UT Governments. The Committee feel that the responsibility of implementation of the Schemes since lies with the States/ UT Governments, they should timely complete all the procedural formalities on their part so that the Ministry of Minority Affairs is able to release funds. The Committee are of the view that the Ministry of Minority Affairs should develop a mechanism to guide the various implementing agencies so that a delay by State/UT Governments is avoided and may also examine incorporating a penal provision against the State/ UT Governments in case the response from the State/ UT Governments is not received in a stipulated time period

#### **Reply of the Government**

Ministry implements three scholarship schemes viz. Pre-Matric, Post Matric and Merit-cum-Means for the educational empowerment of 6 centrally notified minority communities. Under these schemes, the scholarship amount is disbursed to the beneficiaries through Direct Benefits Transfer Mode under Aadhar Mode Biometric System while the administrative expenses release to States/UTs on reimbursement basis.

As these schemes are yet to be approved for implementation beyond 2021-22 neither any target fixed nor scheme could be implemented from 2022-23 onwards. This Ministry endeavours to get these schemes approved for implementation beyond 2021-22 after harmonization with similar schemes of other Central Ministries, with approval of the Competent Authority in the Government at the earliest.

**(Ministry of Minority Affairs    OM No. G-20014/1/2025- Budget    Dated  
19.03.2025)**

#### **Recommendation (Para No. 4.13)**

The Committee appreciate the efforts made by the Ministry of Minority Affairs by developing community infrastructure and basic amenities in the identified areas for improving the quality of life of the minority community under Multi-Sectoral Development Scheme. The Committee believe that the Pradhan Mantri Jan Vikas Karyakram (PMJVK) introduced in 2017-18 to replace Multi-Sectoral Development Scheme has great potential to further improve the quality of life as it would cover the entire country including aspirational districts. The Committee note that the allocation

to the Ministry of Minority Affairs under this head has considerably gone down in comparison to the allocation made in 2021-22 and 2022-23. The Committee feel that since all the districts in the Country are covered under the Scheme, the allocation should have been enhanced. There is no doubt that the State/UT Government plays an important role as they have been entrusted the responsibility of implementing the Scheme, however, the Ministry of Minority Affairs cannot absolve themselves from the responsibility to successfully implement the Scheme hence State/UT Governments should have been regularly pursued to follow the PFMS and SNA guidelines. The Committee are happy to find that the PFMS and SNA guidelines have now been adopted by most of the States and UTs but would like the Ministry to ensure that the remaining States/UTs also comply to the PFMS and SNA guidelines without any delay. In order to stop recurrence of such issues the Ministry of Minority Affairs may review them on regular basis.

### **Reply of the Government**

The observations of Hon'ble Committee have been noted for compliance. The frequency of review meetings regarding implementation of PMJVK, timely completion of approved projects, adherence to the PFMS and SNA guidelines have been increased. States/UTs are being instructed and helped for the specific's issues being faced by them for completion and execution of approved projects.

Presently the expenditure status as Rs. 641.41 crore against the RE of Rs. 908.90 crore as on 31.01.2025 is satisfactory. During the financial year 2025-26, the budget estimates for implementation of PMJVK scheme is an amount of Rs. 1913.97 crore.

**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget Dated 19.03.2025)**

### **Recommendation (Para No. 4.14)**

The Committee note that 809296 Projects have been completed and 115811 Projects are in progress under Pradhan Mantri Jan Vikas Karyakram (PMJVK). The Committee find that 145981 projects have been dropped due to various reasons but not due to non-receipt/availability of funds from State/UT Governments. The most prevalent reasons for dropping the Projects is due to the non-availability of land for the Project and inordinate delay on part of the respective States/UTs. The Committee find that the Ministry of Minority Affairs would ensure that the funds are released for newly Projects only after completion of due tendering process and award of works and have also advised the State/UT Governments to utilize the unspent balance in SNA Account for completion of ongoing Projects before asking for fresh funds and reconcile the account with the Central Government. The Committee also find that new Projects would be approved only after review of performance regarding execution of earlier approved Projects to the concerned State/UTs/CGO. The Committee hope that the steps taken by the Ministry would yield the desired results and the Ministry, in future, may not face any difficulty in execution of the Projects approved by them. Since large

number of Projects sanctioned to States/CGOs are under execution, the Committee would like the Ministry to lay down the time limit for completion of these Projects so that they are not inordinately delayed as delay increases the cost and also causes the inconvenience to the beneficiaries. Further, the Committee are sure that a mobile app PMJVK Bhuvan developed by the Ministry would help in keeping check on the progress of the Projects under execution, however, Committee desire that the Ministry will ensure that all the State/UT Governments will take necessary steps to geo-tag all such Projects a time bound manner and the Ministry may caution the State/UT Governments in case of any irregularity or delay observed. The Committee strongly believe that the infrastructure and basic amenities created under the scheme are crucial for improving the quality of life of the people belonging to Minority communities and the Projects dropped must have been a great service for them. The Committee desire that these dropped projects may be revisited with a view to revive them and the necessary steps may be taken by the Ministry of Minority Affairs to address the hindrances execution of such Projects. The Committee would like to be apprised in this regard.

### **Reply of the Government**

Most of the observation of Hon'ble committee are already being implemented by the Ministry. Further, the Ministry from time-to-time issues instructions to the States /UTs/ CGOs for timely execution and completion of the projects keeping in view the principle of time overrun means cost overrun. During the review meeting taken at the level of Joint Secretary in December, 2024 and again at the level of the Secretary (Minority Affairs) in January, 2025 all the State Govt. have been instructed to complete the projects units by the June 2025 which were sanctioned up to the year 2020-21. A National Review Meeting held on 11.03.2025 under the Chairmanship of Secretary (MA), with representatives from the State/UT Governments and CGOs to review and evaluate the performance of States/UTs/CGOs in execution of PMJVK.

As regard the dropped projects, this is to state that all the units have been dropped after due consultations and as requested by the concerned State Govts. /U.T. Administrations / CGOs only.

**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget 19.03.2025)**

### **Recommendation (Para No. 5.8)**

Keeping the importance of skill development for the financial independence and growth of the poor people in the country, the Committee strongly feel that the erstwhile Schemes of skill development of the Ministry of Minority Affairs viz., Seekho aur Kamao, USTTAD, Hamari Dharohar, Nai Roshni and Nai Manzil may have served the purpose for poor people in the Minority Communities. The Committee note that large number of people from the Minority Communities benefitted from these Schemes



during 2018-19 to 2022-23. However, these Schemes are not in operation since 2023-24. The Committee are of the view that any move of the Government to dilute them would adversely affect the economic empowerment of the Minority Communities. The Committee find that the Ministry of Minority Affairs have spent ₹ 209.42 crore on the committed liability after merger of all these Schemes into a single scheme called Pradhan Mantri Virasat ka Samvardhan (PM VIKAS). The Committee hope that the Ministry of Minority Affairs will continue funding the committed liability for the required period so that beneficiaries undergoing training continue to get training. The Committee would like to be informed of the number of persons currently undergoing training under the erstwhile Schemes and the time by which their training would be completed.

### **Reply of the Government**

PM VIKAS is an umbrella scheme converging five erstwhile scheme of the Ministry namely-Seekho aur Kamao, USTTAD, Hamari Dharohar, Nai Roshani and Nai Manzil. PM VIKAS scheme has the following components namely:

- I Component 1: - Skilling and Training
- II Component 2:- Woman Leadership and Entrepreneurship
- III Component 3:- Education(through NIOS)
- IV Component 4:- Infrastructure Development

PM VIKAS Scheme shall integrate credit linkages through NMDFC and coordinate with other Ministries like Ministry of Skill Development and Entrepreneurship (MSDE) and other stakeholders.

As the erstwhile schemes have already been converted into the Umbrella PM VIKAS scheme, thus there are no candidates currently undergoing training under these schemes. Ministry has expedited the roll out of PM VIKAS scheme. Approval of the competent authority has already been obtained on the scheme of the guidelines of the PM VIKAS Scheme. The Ministry has started the receiving proposals from the eligible organisation under the scheme. Meeting of screening Committee was held on 12<sup>th</sup> February,2025 to examine and discuss the proposals. The meeting of the Empowered Committee under the Chairmanship of Secretary MoMA was held on 10<sup>th</sup> March, 2025. On ground project implementation is expected to start in April,2025.

**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget Dated 19.03.2025)**

### **CHAPTER- III**

#### **OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY**

**NIL**

## **CHAPTER-IV**

### **OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND WHICH REQUIRE REITERATION.**

#### **Recommendation (Para No. 2.8)**

The Committee note that the delay in adoption of procedural changes introduced by the Ministry of Finance such as SNA system, PFMS by the State/UT Governments resulted in under-utilisation of Budgetary/ Revised Estimates in 2023-24 and 2023-24. The Committee firmly believe that with these procedural changes the financial resources of the Government of India will not get stuck up in the State treasury and can be fruitfully utilised by the Ministry of Minority Affairs on other welfare measures. Since the State/UT Governments have streamlined the system by adopting the procedural changes, the Committee expect that the Ministry of Minority Affairs would be able to spend their budgetary allocation for 2024-25 on the various schemes for the welfare of minority communities. The Committee are, however, apprehensive as they feel that the actual expenditure in 2024-25 may again be less than the Budgetary Estimates as the approval of several Schemes of Ministry of Minority Affairs is at various stages. The Committee, therefore desire that the approval of the Schemes of the Ministry of Minority Affairs should be expedited so that Schemes such as Scholarship Schemes and PM-VIKAS are implemented without any delay, thus avoiding under-utilisation of Budgetary Estimates. In view of the above, the Committee, recommend that the necessary mechanism may be evolved so that the Schemes requiring approval is timely obtained so that the benefit of the Schemes reaches the deprived sections of the Minority Communities.

#### **Reply of the Government**

The Observations of Hon'ble Committee have been noted for compliance.

PMJVK:

The Ministry has taken pro-active steps to utilise BE allocations in r/o PMJVK Scheme. The expenditure till 31.01.2025 under the scheme is ₹641.41 crore against the RE of ₹908.90 crore. Furthermore, additional amount of ₹100 crore have been requested for in the 2<sup>nd</sup> batch of supplementary for F.Y. 2024-25 and it is assured that the fund will be utilised fully.

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**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget Dated 19.03.2025)**

**Recommendation (Para No. 3.16)**

The Committee find that the Ministry of Minority Affairs implements Pre-Matric Scholarship Scheme, Post-Matric Scholarship Scheme, Merit cum means based scholarship, Maulana Azad National Fellowship and Padho Pradesh Scheme for the educational empowerment of minority communities. The Committee, however, find that the Maulana Azad National Fellowship and Padho Pradesh Scheme have been discontinued with effect from 2022-23 and the remaining educational empowerment Schemes viz. Pre-Matric Scholarship Scheme, Post-Matric Scholarship Scheme are pending for approval since 2021-22. The Committee are of the view that education of the students belonging to minority communities should not be made to suffer for the administrative delays and necessary measures should be taken to ensure that there is no interruption in implementation of the Schemes. Since, the process of harmonisation of Scholarship Schemes of all the Ministries/ Departments is in progress, the Committee desire this exercise should be expedited. The Committee are aware that several other educational empowerment Schemes such as National Fellowship, National Overseas Scholarship, Free Coaching, Residential education, etc. are being implemented for the educational empowerment of various marginalised sections of the society by various Ministries/Departments. The Committee would, therefore, like the Ministry of Minority Affairs to examine the need of implementing other educational empowering schemes for the poor students of minority communities so that they may also avail the best of education and contribute in the growth of the nation. The Committee would also like to recommend that the Scholarship Schemes pending for approval should be approved without further delay.

### **Reply of the Government**

Ministry implements three scholarship schemes viz. Pre-Matric, Post Matric and Merit-m-Means for the educational empowerment of 6 centrally notified minority communities. As these schemes are yet to be approved for implementation beyond 2021-22 neither any target fixed nor scheme could be implemented from 2022-23 onwards. This Ministry endeavours to get these schemes approved for implementation beyond 2021-22 after harmonization with similar schemes of other Central Ministries, with approval of the Competent Authority in the Government at the earliest.

**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget Dated 19.03.2025)**

#### **Recommendation (Para No. 5.9)**

The Committee note that the Pradhan Mantri Virasat ka Samvardhan (PM VIKAS) Scheme created by merging various Schemes i.e., Seekho aur Kamao, USTTAD, Hamari Dharohar, Nai Roshni and Nai Manzil was allocated ₹540.00 crore in 2023-24. The Committee also note that under PM VIKAS Committed Liabilities head, Actual Expenditure was ₹209.42 crore out of Revised Estimates of ₹215.98 crore in 2023-24. The Committee further note that under PM VIKAS Scheme head, for the year 2023-24 the Revised Expenditure was ₹109.88 crore and no expenditure could be made as the scheme did not initiate. Since the Scheme is approved till 2025-26, the Committee believe that the Ministry of Minority affairs will make efforts to ensure that the benefits reaped from the erstwhile Schemes by the poor section of the minority communities would continue. The Committee recommend that the Department should take steps to remove all the hurdles in implementation of the Scheme so that BE for the year 2024-25 would be utilized fully. The committee would like to be informed in this regard.

### **Reply of the Government**

The observation of the Hon'ble Committee have been noted for compliance.

**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget Dated 19.03.2025)**

## **CHAPTER-V**

### **OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE**

#### **(Recommendation Para No.2.10)**

The Committee note that the Schemes of the Ministry of Minority Affairs are now broadly classified into three categories viz. (i) Pradhan Mantri Jan Vikas Karyakram, (ii) Educational Empowerment initiatives; and (iii) Skilling and livelihood initiatives. The Committee believe that these Schemes are ray of hope for the poor people of Minority Communities and their welfare can be carried out with the sincere and effective implementation of the Schemes falling under each of the component. The Committee find that in many of the Schemes no physical targets were fixed. Since the welfare measures are meant for poor people of the minority communities, it becomes necessary that the physical targets are fixed annually to assess the success of the Scheme and also to find the percentage of population of minority community benefitted from these Schemes. Further, this would also help in appropriate allocation of funds under each Scheme at the beginning of the financial year. The Committee, therefore, recommend that the Ministry of Minority Affairs may examine the viability of fixing targets under each Scheme and develop a suitable system to annually fix the physical targets under various Schemes that have a quantifiable outcome.

#### **Reply of the Government**

The observation of the Hon'ble Committee has been noted for compliance.

As regards, Pradhan Mantri Jan Vikas Karyakram (PMJVK) required targets are fixed on the OOMF (Output Outcome Monitoring Framework) of the NITI Aayog. Regular quarterly, half-yearly and annual reviews are done not only at the Ministry's level but at the level of NITI Aayog. Ministry implements three scholarship schemes viz. Pre-Matric, Post Matric and Merit-m-Means for the educational empowerment of 6 centrally notified minority communities. Under these schemes, the scholarship amount is disbursed to the beneficiaries through Direct Benefits Transfer Mode under Aadhar Mode Biometric System while the administrative expenses release to States/UTs on reimbursement basis.

As these schemes are yet to be approved for implementation beyond 2021-22 neither any target fixed nor scheme could be implemented from 2022-23 onwards. This Ministry endeavours to get these schemes approved for implementation beyond 2021-22 after harmonization with similar schemes of other Central Ministries, with approval of the Competent Authority in the Government at the earliest.

**(Ministry of Minority Affairs OM No. G-20014/1/2025- Budget Dated 19.03.2025)**

**NEW DELHI;  
06<sup>th</sup> August, 2025  
15 Shravana, 1947 (Saka)**

**P.C. MOHAN  
Chairperson,  
Standing Committee on Social Justice  
and Empowerment**

**MINUTES OF THE EIGHTEENTH SITTING OF THE STANDING COMMITTEE  
ON SOCIAL JUSTICE AND EMPOWERMENT (2024-25) HELD ON  
WEDNESDAY, 06<sup>TH</sup> AUGUST, 2025.**

The Committee met from 1030 hrs. to 1100 hrs. in Chairperson's Chamber,  
Room No. 113, E-PHA, Block 'B', Extension Building, New Delhi.

**PRESENT**

**SHRI P.C. MOHAN - CHAIRPERSON**

**MEMBERS**

**Lok Sabha**

2. Shri E. T. Mohammed Basheer
3. Shri Bhaskar Murlidhar Bhagare
4. Smt. Vijaylakshmi Devi
5. Shri Chintamani Maharaj
6. Shri Murari Lal Meena
7. Shri Bhojraj Nag
8. Shri Gajendra Singh Patel
9. Shri Rajkumar Roat
10. Shri Matheswaran V. S.
11. Shri Sasikanth Senthil
12. Shri Anoop Pradhan Valmiki

**Rajya Sabha**

13. Smt. Sumitra Balmik
14. Shri Narayana Koragappa
15. Smt. Phulo Devi Netam
16. Shri Rameswar Teli
17. Smt. Mamata Thakur
18. Shri Abdul Wahab
19. Shri Niranjana Bishi

**SECRETARIAT**

- |    |                          |   |                  |
|----|--------------------------|---|------------------|
| 1. | Smt. Mamta Kemwal        | - | Joint Secretary  |
| 2. | Shri Vinay Pradeep Barwa | - | Director         |
| 3. | Shri Krishendra Kumar    | - | Deputy Secretary |

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee convened to consider and adopt the following draft Reports:

(i) \*\*\* \*\*

(ii) \*\*\* \*\*

(iii) Draft Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs.

3. The Chairperson then requested the Members to give their suggestions, if any, on the draft Reports. The Reports were adopted by the Committee without any modifications.

4. The Committee then authorized the Chairperson to finalize the draft Reports and to present the same to both the Houses during the ensuing session.

**The Committee then adjourned.**

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\*\*\* Does not pertain to this Report.



## **APPENDIX-II**

### **ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN FOURTH REPORT (EIGHTEENTH LOK SABHA) ON 'DEMANDS FOR GRANTS (2024-25)' OF THE MINISTRY OF MINORITY AFFAIRS**

	<b>Total</b>	<b>Percentage</b>
<b>I.</b> Total number of Recommendations	<b>8</b>	
<b>II.</b> Observations/ Recommendations which have been accepted by the Government- <b>Rec. Para No.2.9, 4.13, 4.14 &amp; 5.8</b>	<b>4</b>	<b>50%</b>
<b>III.</b> Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply: - <b>NIL</b>	<b>00</b>	<b>00</b>
<b>IV.</b> Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration: – <b>Rec. Para No. 2.8, 3.16 &amp; 5.9</b>	<b>03</b>	<b>37.5%</b>
<b>V.</b> Observations/Recommendations in respect of which replies of the Government are interim in nature: - <b>Rec. Para No.2.10</b>	<b>01</b>	<b>12.5%</b>
		<b>100%</b>